

ITEM NO.18

IN COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 15-16/2016, I.A. 17-18/2016, I.A. 19-20/2016, I.A. 21-22/2016, I.A. 23-24/2016, I.A. 25-26/2016 in Petition(s) for Special Leave to Appeal (C) No(s). 14506-14507/2014

(Arising out of impugned final judgment and order dated 28/03/2014 in CN No. 545/2001 28/03/2014 in CN No. 572/2001 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

BALRAM & ORS.

Petitioner(s)

VERSUS

RADHEY SHYAM & ORS.

Respondent(s)

(for bringing on record the lrs. of deceased respondent and deletion of the name of petitioner and setting aside an abatement and c/delay in setting aside abatement)

Date : 21/09/2016 These applications were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
[IN CHAMBER]

For Petitioner(s) Mr. Mahesh Tiwari, Adv.
Mr. Bishnu Tiwari, Adv.
for Mr. Praveen Chaturvedi, AOR

For Respondent(s) Ms. Neelam Dhaka, Adv.
Dr. Kailash Chand, Adv.

UPON hearing the counsel the Court made the following
O R D E R

A prayer has been made in IA Nos. 15-16 & 17-18 for bringing on record the legal representatives of deceased respondent no.1 along with condonation of delay. IA Nos. 19-20 and 21-22 have been filed for setting aside abatement along with condonation of delay.

Delay condoned. Abatement set aside. Substitution allowed, and the legal representative of deceased respondent no.1

is brought on record.

IA Nos. 15 to 22 are allowed accordingly.

Prayer has also been made in IA Nos. 23-24 and 25-26 for deleting the names of petitioner nos. 5 and 9 from the array of parties, which is hereby allowed, at the risk and responsibility of the petitioners.

Let amended memo of parties be filed within a period of ten days.

(Chander Bala)
Court Master

(Parveen Kumar)
AR-cum-PS